श्री राजनारायण : श्रीमन्, मैं आपसे एक व्यवस्था के द्वारा निवेदन कर रहा हूं कि आप कृपा करके कोई ऐसी व्यवस्था करें कि सदन का समय बचे । प्रक्ष्म यह है कि बेरोजगारी को हटाने के लिये सरकार थ्या कदम उठा रही है ।

श्री **सभापति** : अब क्वेश्चन आवर हो गया है ।

श्री राजनारायण : इसका सरकार को उत्तर देना चाहिये, हमने कोई क़टम नहीं उठाया और अगर उठाने जा रहे हैं, तो गलत उठा रहे हैं। अनावस्थक ढंग से जवाब न हो।

SHRI D. SANJIVAYYA: Sir, in the main answer itself it has been given.

MR. CHAIRMAN : Question Hour is over. Short Notice Question.

12 Noon

SHORT NOTICE QUESTION AND ANSWER

SPEECH OF SHRI SHYAM NANDAN MISHRA

a. SHRI M. S. GURUPADA-SWAMY f:

SHRI S. D. MISRA:

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

- (a) whether it is a faci that the speech of Shri Shyam Nandan Mishra, Leader of Opposion in the Rajya Sabha, was not allowed to be broadcast by A.I.R. authorities, New Delhi, on ioth February, 1970; and
 - (b) if so what are the reasons therefore?

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA): (a) and (b) Deletion of certain expressions offending AIR Code was suggested to Shri Mishra. he did not accept the suggestion and, therefore, his talk could not be broadcast.

t The questiion was actually asked *on* the floor of the House by Shri M. S. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY:

Questie n and Answer

I must appreciate the Minister for his brevity in the reply. Sir, this raises a very-fundamental question. What is the background of the whole affair? Shri S.N.Mishra was invited to speak and the prepared his speech on the judgment of the Supreme Court in respect of nationalisation of banks. The speech before it was recorded was seen by a certain official of the All India Radio. He objected to certain, portions of the speech which contained, some criticism .

SHRI A. D. MANI: Read it out..

SHRI M. S. GURUPADASWAMY: ... about the manner of functioning of the Prime Mimister and the Law Minister-I will read that particular passage for the information of the House.

SHRI SATYA NARAYAN SINHA r Please read out the whole thing.

SHRI M. S. GURUPADASWAMY > Whatever you want. It reads:

"The rejection of the banking legislation by the honourable Supreme Court is obviously the result of the mishandling of a good cause by an, angry head of the Government acting in unseemly haste and served by a servile and incompetent Law Minister only too willing to toe the line. After having dragged her feet on nationalisation earlier, the Prime Minister acted in suchi a slovenly manner that the Government has attracted severe structures from the Supreme Court. The course of the tragedy has been simple. Intrigue led to haste, haste led to slovenliness and slovenliness had led to the tragedy. The Prime Minister and the Law Minister must be made to pay the price for this ignominuous failure. Shri Lai Bahadur Shastri resigned on a much smaller issue of a railway accident. The Prime Minister should have the courage to face up to the logical consequences of the severe condemnation by the highest court of the land '

SHRIMATI YASHODA REDDY: Very correct.

SHRI AKBAR ALI KHAN: If Mr.. Gui upadaswamy had been the Minister, would he have allowed this statement?"

SHRI S. D. MISRA: Why not?

SHRI RAJNARAIN: Why not?

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ShRIMATI YASHODA REDDY: Why not?

SHRI AWADHESHWAR **PRASAD** SINHA: On a point of order, Sir. This statement contains two things.

MR. CHAIRMAN: What is the point of order.

SHRI **AWADHESHWAR PRASAD** SINHA: It says that the Spreme Court has passed strictures

SHRI RAJNARAIN: It is a matter of opinion.

SHRI AWADHESHWAR SINHA:...On the Government. But the court only said that the law was not all right. There was no stricture on the Government, Sir.

SHIRMATI YASHODA RFDDY Certainly there was.

MR. CHAIRMAN: Please sit down, Mrs. Reddy. You do not allow the business to go on.

SHRIMATI YASHODA He says there is no stricture.

MR. CHAIRMAN: No., no, I rule i out.

SHRIMATI YASHODA REDDY: The Supreme Court has said "hostile discrimination". "Hostile discrimination" in legal terminology[means that it has been a prejudicial and not a bona fide or fair action.

MR. CHAIRMAN: Please sit down. It is no point of order.

AWADHESHWAR PRASAD SINHA: My another point of order is about the word "condemnation" in the statement. The Supreme Court del not condemn Government ol India.

MR. CHAIRMAN: All right, please sit

SHRI PITAMBERf DAS: One word. Sir. In this method of discussion, I am afraid the real issue, would Lc clouded. Let us quietly listerias to what the real trouble is.

MR. CHAIRMAN: But that is what I want. 2-11 R.S./70

SHRI M. S. GURUPADASWAMY Sir, objection was taken to this passage by an official of the AIR.

[Mr. Deputy Chairman in the Chair]

The objection was taken on the ground that the AIR Code was violated. Naturally Mr. Mishra wanted to have the Code. The officer said that the Code was not available just then and he would send it to him the next day. But it was not sent to him later.

SHRIMATI YASHODA REDDY: Not so far.

SHRI M. S. GURUPADASWAMY: Only our friend Mr. Gujral obliged him with a copy of it. Now, the issue is whether the passage referred to here really violates the Code. What is the Code? That is important. There are nine commandments in the Code.

SHRI A. D. MANI: Not ten?

SHRI M. S. GURUPADASWAMY: Only n'ne cc mmandments. My information is that this Code has not been discussed in Parlifmenl and it has not been approved by Parliament. This has been drafted by the Ministry. Now, number 8 of this Code says:

"There should not be hostile criticism of any State or the Centre"

Look at the passage which I have quoted. Does it violate this item at all?

SHRI S. D. MISRA: Read all the items.

SHRI M. S. GURUPADASWAMY: I do not want to tire the House by reading all the items in the Cede. Does it really violate item 8 of the Code? If it is interpreted as an adverse criticism of the Centre as such, and not the action of any individual, then I quote article 19 of the Constitution. We are laying so many things in this House and in the othei House about the Government, about the actions of individual and Minister;, and they are broadcast in the AIR as news; there is nothing objectionable. But a commentary or speech is objected to. Now, Sir, the Code iteself, to my mind, violates article 19 of the Constitution. There are certain restrictions on article 19 and the restrictions placed on article 19 refer to freedom of speech and expression.

And sub-clause (2) refers to restrictions. What does it say? It says:

"Nothing in sub-clause (a) of clause (1) . . "that is, freedom of speech and expression —

"... shall affect the operation of any existing law, or prevent the State from making any law, in so far as such law imposes reasonable lestrictions on the exercise of the right conferred by the said sub-clause in the interests of the soveteignlty and integrity of India, the security of the State, friendly relations with foreign States, public order, decency or morality, or in relation to contempt of court, defamation or incitement to an offence."

It dose not lefer to any hostile criticism of any State or the Centre as objectionable. Therefore, when a passage refers to a criticism—whether it is hostile or not, I am not going into that matter at all, it may be hostile or it may not be hostile of anybody in the Government, may be, the head of the Government, then, should it be deemed as violating the Code and therefore, should not be broadcast? So, my points are two here. Firstly, the Code itself violates the fundamental rights which are envisaged in the Constitution. Secondly, the speech does not violate the Code as it is even. It is not a hostile criticism. So, my plea with the Government is that there has been an abuse of power on the part of the official concerned in asking Shri Mishra not to broadcast the speech. Sir, incidentally I may say that another honourable Member of this House was allowed to broadcast in the same series and he criticised the Prime Minister and also demanded her resignation. When he was allowed, why was the Leader of the Opposition disallowed on the ground that his speech violated the Code? Therefore, my plea with the Government is that the official has violated his powers, he has misused his powers . . .

MR. DEPUTY CHIRMAN: That is enough.

SHRI M. S. GURUPADASWAMY = . . . and he has gone beyond the censorship given to him. This substantiates my thesis that the AIR is being used as an appendage of the Government. In the BBC such broadcasts are allowed. I am aware of it . . .

MR DEPUTY CHAIRMAN: Please be brief

SHRI M. S. GURUPADASWAMY ; Please let me make my points. The BBC is an organisation where autonomous such broadcasts are allowed and no objection is taken. Criticism of the Government is also all lowed on the BBC. Therefore, this corroborates my criticism of the AIR, the way it is functioning and the manner in which it is being used by the Govern-mentio suit its own needs. My friend, Mr. Akbar Ali Khan, has asked me whether I would have allowed it if I had been a Minister, I would not have objected to this kind of a speech. I was a member of the Chanda Committee myself . . .

SHRI M. P. BHARGAVA: On a point of order. Are we observing the rules that no supplementary can be put which exceeds 150 words?

SHRI GURUPADASWAMY : I am finishing.

Therefore, I call the attention of the Minister and request him to take severe action against the official who has violated his duties and responsibilities. I would also like him to express regret for the action taken by that official.

SHRI SATYA NARAYAN SINHA I am very grateful to the honourable Member because the later part of his speech, if I can call it a speech, has practically said what I was going to say by quoting some of those partions ... (Interruption).

The Government was very bitterly criticised, I do admit. Objection was not taken to the broadcast—my friend will excuse me, he has tried to cloud the issue—the broadcast was not refused. Objection was taken only to certain words, certain phrases, "servile" etc. Look at the meaning of this word "servile" in the dictionary. He says, "servile Law Minister". Look at this word "servile". No Member calls another Member "servile and slovenly". . .

SHRIMATI YASHODA REDDY: On a point of order. I need your protection, Mr. Deputy Chairman.

MR. DEPUTY CHAIRMAN: What is the protection that you want?

SHRIMATI YASHODA REDDY: Did the speech of the leader of our party contain anything contradictory to any of the nine points made out by the Code? I may tell you, Sir, that all the words or adjectives used are the opinions...

Member...

MR. DEPUTY CHAIRMAN: He is coming to that.

SHRIMATI YASHODA REDDY: . . . given or the feelings expessed by a Member. His opinion of a particular person cannot be questioned. Whether what he has said comes under the Code or not, is the point. If I say so and so person is an angel or so and so person is good, or is bad, it cannot be questioned and you cannot quarrel with the

(Interruptions)

adjectives. It is a personal opinion of a

MR. DEPUTY CHAIRMAN: The question is whether the Code was violated.

SHRI SATYA NARAYAN SINHA: Let me finish my reply. Before I could finish my reply the lady intervened and said certain things which are not relevant. All that I said was that the broadcast as such was not refused. All that was pointed out to him was that if he deleted certain words, then, the broadcast could go on. As I said, it was not only he, but there were eight or nine other Members also; all the leaders of the political parties were there. They made strong criticism of the Government perhaps more bitter criticism than that of my friend but they never used anything personal, they never called anybody incompetent or servile or slovenly. These are the words which my friend used. Therefore,... (Interruptions) ... if you allow such things to be used on the AIR now, tomorrow some other Member will stand up and say, so and so person is a liar, an intriguer, servile, slovenly, and all that. Then what will happen? Therefore, this Code lays down certain things. May I read out the Code?

"... criticism of friendly countries, attack of religion or communities, anything obscene or defamatory..."

When the word "defamatory" is included in the Code, if the word "servile" is not defamatory, I do not know what else can it be called. Would the honourable Member accept to be called by somebody else "servile"...

(Interruption By Shri S. D. Misra.)

MR. DEPUTY CHAIRMAN: Mr. Misra please listen to the reply.

SHRI T. CHENGALVAROYAN: Mr. Deputy Chaiiman, I want to correct the Minister. "Servile" and "incompetent" are never held to be defamatory under law.

| SHRI SATYA NARAYAN SINHA: I At least let me have my say. I am just, reading from the Oxford Dictionary the! meaning of the word "servile". It reads

"Of, being, a slave or slaves,... having no other function than to indi. cate pronunciation of another as ;'. *e*. in manageable, saleable..."

SHRIMATI YASHODA REDDY: It is not defamatory.

SHRI SATYA NARAYAN SINHA: Let me finish.

"...as of a slave, slavish, cringing meanspirited, minial, completely dependent..."

I do not know what else it is. And therefore, Sir, let me come to the question to Code. You have the Code. The Code was discussed in the Cabinet and then it

was sent to all the State Governments, and all the State Governments have acce-

I pted this. The Bengal Government did not accept it in the beginning, now that has also accepted it with this provison that if there is any difference so far as... (Interruptions) Let me finish it. I am placing the facts before you. You may or may not agree with me. I am just giving you the information because you wanted to know how this Code came into existence. I say that this Code was discussed about two years ago in the Cabinet and then it was circulated to all the State Governments, and all the State Governments agreed to it except the Bengal Government which also has accepted it after six months. The only point is that if there is any difference in the matter of interpretation of this Code between the AIR officials of that Station and the State Government representatives, either the Minister or the Chief Minister, the matter is to be referred to the Central Government whose interpretation, it was agreed, would be accepted as final. This is the position. I am only placing the facts. All that was objected to by the officials was the use of these words 'servile'. 'intrigue' and 'mean-mindedness'.

SHRI S. D. MISRA: Sir, unfortunately this Government does not seem to have reconciled that there is official opposition and the Leader of the Opposition and the same thing has percolated to the officers of the Ministries. Mr. Gurupada-swamy asked whether the Code was brought to the notice of the Parliament. The Minister has not replied to that. The Govern-\ ment might have discussed it but Parlia-i ment never discussed this Code.

The other point is that the Leader of the Opposition, Shri S. N. Mishra, did not volunteer himself to make a comment on the bank nationalisation. He was invited to do so. So, it is not only this word which was being objected to but my information, as given by Shri Mishra, is that the whole portion, the paragraph which was read out by Mr. Gurupadaswamy ,was being objected to. My friend, a legal luminary of Tamil Nadu has said that the words 'servile' and 'incompetent' are not at all defamatory. Sir, was it expected from the Leader of the Opposition to praise the Government or praise the Prime Minister and the Law Minister who have acted in an incompetent way and in an irresponsible way in handling this issue? Was it expected by the AIR that he would go and praise them? This was not expected of the Leader of the Opposition at all.

Lasty, Sir, I would say that now this Government is in a minority, as a party. Unfortunately the opposition is not united but it is in a majority. The Government has to concede the right which it itself takes of criticising others. This right has to be given to the Leader of the Opposition. But unfortunately they are trying to discriminate and they are making hostile discrimination. Then he has not replied to one question which was raised by Mr. Gurupadaswamy that one of the Members of this House talked about the resignation of the Prime Minister and the Law Minister and he was allowed to do so. So, it is not only one or two words, but the whole portion was being objected to.

SHRI SATYA NARAYAN SINHA: I will again say that the last portion of Mr. Mishra's speech is a criticism and the Government was not objecting to it. Objection was taken only to 3 or 4 lines - where personal reference was made. On many occasions Mr. Mishra has spoken outside the AIR and the House and the AIR has given full coverage to all his speeches. One day immediately after that broadcast, he criticised the Government's action with regard to the Code. (Interruptions) All his other utterances elsewhere were given full publicity. If there had been any animosity against him, he would not have been allowed it.

MR. DEPUTY CHAIRMAN: This is only a Short Notice question. We have taken 25 minutes for supplementaries.

श्री राजनारायण : शार्ट नोटिस क्वेब्चन पर कभी हमने पूरा दिन ले लिया है, यह शार्ट नोटिस अवेश्चन है, शार्ट ड्युरेशन महीं है ।

Question and Answer

श्री उपसभापति : शार्ट नोटिस बवेश्चन आडिनरी क्वेश्चन की तरह होता है।

श्री राजनारायण : बार्ट नोटिस स्वेश्चन पर हमने तीन दिन भी लिए हैं।

SHRI G. RAMACHANDRAN: Sir, I am very grateful to Shri Gurupadaswamy that he read out the passage about which there has been a dispute. The issue involved is not a criticism of the Government about which there is no dispute, because he himself admits that another Member who spoke on the radio made even a stronger attack on the Government and it was allowed to go through. Now that is a point he conceded in favour of the broadcasting authorities who were not objecting to even the strongest criticism of the Government. But if Mr. Gurupadaswamy was sitting on this side today and he was a Member of the Government of which his Party which is now in opposition, I have not the slightest doubt, Sir, that he would have objected to the slanderous language in that passage. So it is not a matter of objecting to any harsh criticism of the Government. No Government worth the name can or will stop any political criticism however hard but under the cover of such criticism in regard to bank nationalisation here is a most slanderous personal attack on one of the most eminent Law Ministers (Interruptions) we have ever had in the Government

SHRI LOKANATH MISRA: Sir. in view of the wishes of the House I would request that there may be a short duration discussion allowed for two hours on this subject, I think the entire House will agree if I ask for a short duration discussion.

FMR. DEPUTY CHAIRMAN: have t aken half an hour. Why do you want a short duration discussion?

SHRI LOKANATH MISRA: Sir, it is a question of policy which cannot be discussed in such Short Notice Questions. It is a policy matter and therefore I would request that we should take it up in a short duration discussion or debate.

MR. DEPUTY CHAIRMAN: We have taken about half an hour now. Why do you want a short duration discussion? We can continue this for about five minutes rnore for supplementary questions. Every thing has been cleared and a number of supplementaries have been asked.

(Interruptions).

SHRIMATI YASHODA REDDY:

Sir, I would put three pointed questions to the hon. Minister. The first is this: Have the AIR officials got a right to go beyond the Code and which Code of the Government says that these words are defamatory? Can they have this right to judge the text and strike down or curtail something from a responsible person's broadcast? That is rny first question. My second question is this: The Supreme Court has struck down the measure because of the incompetence and hastiness on the part of the Government. If the Leader of the Opposition says...

SHRI AKBAR ALI KHAN: If a High Court decision is reversed by the Supreme Court, does it mean that the Judges of the High Court are incompetent?

SHRIMATI YASHODA REDDY:

Sir, I am not saying that. If the hon. Leader of the Opposition comments that it was due to the hastiness and incompetence on the part of the Law Minister, is it objectionable? Thirdly, Sir, you will kindly refer to the Code as given by the hon. Minister himself. This is more important. It says:

- (5) anything amounting to contempt of court;
- (6) aspersions against the integrity of the President, Governors and Judicial').

Now there is a reaction Dy Dr. Ran en Sen on this judgement of the Supreme Court. He says:

"This piece of judgement as it \vas pronounced by the Supreme Court of India'tw!!I be criticised by the progressive people as a retrograde judgement detrimental to the progress of the country".

He says that the judgement of the Supreme Court will be criticised by the people of India as a retrograde one. Now is it contempt of court? I want to know how that was allowed. He clearly says that the people w'll criticise it. Have the AIR officials any right to go beyond the Code

and if they have, let us know about it. Has not the Leader of the Opposition, in view of the background of the Supreme Court striking down the Bank Nationalisation Act, the right to say that the Law Minister was incompetent which is not defamatory?

Question and Answer

SHRI SATY.VNARAYAN SINHA: I have answered that point several times. So far as any oitcism of the Government is concerned, we concede that any strong criticism is allowed. All that I say is personal attacks calling anybody incompetent, not only incompetent but hasty and also using the words servile and intriguing that is defamatory, otherwise what is the use of shutting down criticism? Any criticism of the Government they are entitled to make and we have allowed other Members to do so. All that we have said is, because they have not used particular words which are slanderous, the whole thing was allowed.

SHRIMATI YASHODA REDDY: I read No. 5. Contempt of court is a specific sanction of the court. Nobody should say anything against their judgement. Here I am quoting from their own report and when he says that the people of India will criticise the judgment of the Supreme Court as retrograde, is it not contempt?

MR. DEPUTY CHAIRMAN: Perhaps in the opinion of the Minister, that may not amount to a contempt of the court.

SHRIMATI YASHODA REDDY : That is where discrimination (nines.

 $\mbox{MR. DEPUTY CHAIRMAN}$: He has given the reply.

श्री राजनारायण: श्रीमन्, मृझे जो जानकारी श्री एस० एन० मिश्रजी से हुई है, उस
की बुनियाद पर मैं यह मश्लीमेंटरी कर रहा
हूं । उनका यह कहना है कि जो पहला पैरा
है उसको आल इंडिया रेडियो के अधिकारियों
ने कह दिया कि उसको विलक्कल निकाल दिया
जाय । क्या यह निहास है ? कोई एक शब्द नहीं
पूरा पैराग्राफ निकालने की बात है और अगर
माननीय मंत्री जी को इसकी जानकारी न हो
तो वे ठीक से जानकारी कर के उत्तर दें । अफसरों को बचाने के लिए ऐसा न कहें।

दूसरी बात में यह जानना चाहता हूं कि वया दुनिया की किसी बेंच ने कभी भी इस 'सरबाइल ' शब्द को डिफोमेटरी कहा है ? मैं यह बहने के लिए भी तैयार हूं कि श्री सत्यनारायण सिंह जी भी सरबाइल हैं; क्योंकि प्राइम मिनिस्टर की ही कृशावर हैं। प्राइम मिनिस्टर अगर आज चाहें . . .

श्री सत्यनारायण सिंह : मैं कहता हूं कि सरवाइल शब्द के अर्थ डिक्शनरी में डिस्पिरिटेड हैं ।

श्री चन्द्र शेखर : अंग्रेजी नहीं आती है।

श्री राजनारायण : सरवाइल शब्द के जो अर्थ किसी डिक्शनरी में लिखे हों उनको ही श्री सत्यनारायण जी न लें, लेकिन सरवाइल शब्द का जो प्रचलित अर्थ है उसको लें । धर्म का अर्थ धार्मिक है, लेकिन अगर धर्म का अर्थ हिन्दू मुसलमान को लड़ाना लगाया जाय तो वह अधार्मिक है ।

श्री उपसभापति : आप सवाल पुछिये ।

श्री राजनारायण : आप सुनिये न । हमसे ज्यादा चेयर बोलने लगेगी तो हम क्या करेंगे ? चेयर शुड स्पीक लैस ।

श्री उपसमापति : चेयर आपसे बहुत कम बोनर्तः है । आप सवाल पूछिरो ।

भी राजनारायण : क्या सरवाइल शब्द पर माननीय मंत्री जी इस बात के लिए तैयार हैं कि अटार्नी जनरल की ओपिनियन ली जाय या सुप्रीम कोर्ट से खुद इसका अर्थ कराया जाय कि सरवाइल शब्द क्या कांस्टीट्यूशन के अंदर जो रीजनेबिल रिस्ट्रिक्शन्स हैं उसके अंदर 'डिफमेटरी के मतलब में आयेगा ? धीमन, मैं यह पूछना चाहता हूं माननीय मंत्री जो से कि क्या संविधान की सुरक्षा करना इस समय उनका कर्तव्य नहीं रह गया है ? यह शुद्धतः 19 वें अनुच्छेद का निषेध है और आज रेडियो के जरिये, उनके रेडियो के अफसरों के जरिये जो अनाचार और दुराचार और मिथ्या-

चार प्रचलित किया जा रहा है, उसके लिए कोई जबरदस्त कायदा कानून बनना चाहिए; क्योंकि यह देश माननीय बावू सत्यनारायण सिंह जी के रेडियो का गुलाम नहीं है, यह गुज-राल साहब का गुलाम नहीं है। मैं एक एक शब्द के लिए, जिसको कि रेडियो के अधिकारियों ने कहा है कि बापस लिया जाना चाहिये, पहले पैरा के साथ उसके लिए कहना चाहूगा कि उन्होंने ऐसा कर के अनुचित काम किया है और सरवाइल एटीट्यूड से रेडियो के अधिकारियों ने श्री एस० एन० मिश्र जी के इस पैरा को हटाने की बात कही है। बिलकुल सरवाइल एटीट्यूड था। तो मैं यह कहना चाहता हूं कि

MR. DEPUTY CHAIRMAN: That will be enough.

श्री राजनारायण : क्या सरकार सरवाइल शब्द पर किसी कोर्ट का जजमेंट मानेगी । अगर हों, तो अटार्नी जनरल की ओपिनियन ली जाय ? इस हे अलावा क्या पूरा पैरा हटाने की बात थी या कुछ शब्द हटाने की बात थी, इसके बारे में पूरा उत्तर होना चाहिए।

श्री उपसभापति : उन्होंने जवाब दे दिया है उसका ।

श्री राजनारायण: और 19 वें अनुच्छेद की तह में क्या यह सरकार तैयार होगी कि रेडियो के लिए कोई एक ऐसा कोड फिर से वने जिसमें कि अनुच्छेद 19 का उल्लंघन रेडियो विभाग कर्तई न कर पाये और इसी के साथ-माथ मैं कहना चाहता हूं कि रिप्रेजेंटे-टिव स्पीच इस संसद् के सदस्यों की रेडियो के अंदर जानी चाहिए। रेडियो राष्ट्र की निधि है, वह केवल सरकार का ही नहीं है। तो सदस्यों की रिप्रेजेंटेटिव स्पीच के लिए रेडियो समय दे, इसके लिए सरकार क्या व्यवस्था कर रही है?

श्री सत्यनारायण सिंह: मैंने खुद कहा कि जहां तक पहले पैराग्राफ की बात है, उसमें हर तीन, चार लाइन में ये शब्द—इंट्रीग, स्लोबन, सरवाइल आदि आये है...

श्री एस॰ डी॰ मिश्र : स्लोबन के माने क्या हैं ?

श्री सत्यनारायण सिंह : इंट्रीग शब्द खराव नहीं है क्या ? तो उस के लिए कहा गया था कि ऐसी सब चीज को आप हटा दीजिए...

(Interruption)

SHRI DAHYABHAI V. PA TEL: Are Ministers not expected to give intelligent answers? Is it the answer to be given by him?

SHRI P. C. MITRA: Sir, lie is shifting his stand now. Previously he said that certain words were objected to but he refers to sentences now.

SHRI S. D. MISRA: He first said that there was objection to one word 'servile'. Now he has gone to a few words. He should say one thing finally.

MR. DEPUTY CHAIRMAN: He said 4 or 5 words.

श्री राजनारायण : श्रीमन्, मैं आपकी शरण में आना चाहता हूं कि मंत्री जी जो इंट्रीग कर रहे हैं, उससे आप मुझे बचायें। मेरा सवाल है कि क्या पूरा प्रथम पैरा निकालने की बात थी ? अब मंत्री जी केवल इसका उत्तर दें।

श्री सत्यनारायण सिंह : यह कोई बात नहीं है । उसमें शब्द सरवाइल है, इंट्रीग है और उनसे कहा गया कि इस तरह के शब्द नहीं इस्तेमाल करने चाहिए. . . (Interruption) आप वैठिये ।

(Interruption)

भी राजनारायण : मैं बैठूं ? बैठूं क्यों ? इस तरह अपोजीशन का गला घोटने की कोशिश क्यों हो रही है ?

श्री उपसभापति : आपने सवाल पूछा है । आप बैठिये । वह कह रहे हैं कि पांच, छ: शब्दों को निकालने की बात थी...

श्री एस० डी० मिश्रः सवाल यह है कि ये शब्द होते हुए भी क्या वह कोर्ट के अगेस्ट हैं या नहीं इस बात को देखा जाय ।

श्री सत्यनारायण सिंह : मैंने पहले भी सर-बाइल शब्द का जिक्र किया था, इंट्रीग शब्द भी कहा था और तीन, चार लाइन के बाद फिर इंट्रीग शब्द आता है। इन्हीं सब बातों को ले कर यह कहा गया था।

MR. DEPUTY CHAIRMAN: Order please. I think perhaps the hon. Members are not attentive to the rqaly of the Minister. This is not the first time he has said that. He has been saying it repeatedly that there are 4 or 5 objectionable words which were deleted.

श्री राजनारायण: बडे-बड़े लोगों से मिल कर इंदीग कर के ऐसा किया जा रहा है।

MR. DEPUTY CHAIRMAN: Still the Members are persisting in getting the same information. He said there was objection to four or five words.

श्री राजनारायण: श्रीमन्, आपके इस इंटरप्रेटेशन पर मुझे क्षोभ है और मैं कहना चाहता हूं कि चेयर की ड्यूटी मिनिस्टरों को प्रोटेक्ट करना नहीं है, मेस्बरों को भी प्रोटेक्ट करना है। मैं आपका प्रोटेक्शन चाहता हूं।

श्री उपसभापति : मैं आपको प्रोटेक्शन देना चाहता हूं, मगर हाउस को भी आपका प्रोटेक्शन होना चाहिये, यह भी मैं आपसे अपेक्षा करूंगा। आपने 40 मिनट इस विषय पर ले लिया है...

श्री राजनारायण : इससे क्या होता है होल डे लिया जाना चाहिये ।

श्री उपसभापति : ... आपको प्रोटेक्शन दे रहा हूं, आप भी हमें प्रोटेक्शन दीजिये, आप थोड़ा सा हमें भी प्रोटेक्शन दीजिये, शार्ट नोटिस क्वेश्चन पर 40 मिनट लिये जाते हैं और वही सवाल बार बार रिपीट कर रहे हैं, जब कि आनरेबिल मिनिस्टर ने एक बार नहीं कई बार कहा कि दो चार पांच बड्से थे, जिन हे उपर आबजेक्शन लिया गया था, उन्होंने सरवाइल या इंट्रीग के बारे में कहा या स्लोचन के बारे में कहा, जो चार पांच बड्से थे, उनके बारे में उन्होंने शुरू में बता दिया था। If the hon. Members want, they can go through the proceedings. I am also prepared to go through the proceedings. But by repeating the same question and asking

for the same information we need not waste the time of the House. We can accommodate some other Members and we could have accommodated some other Members to ask supplementary questions.

श्री राजनारायण : श्रीमन्, हमारा सवाल नहीं, उन्होंने एटार्नी जनरल के बारे में क्या कहा? उन्होंने कोड बनाने के बारे में क्या कहा ? क्या 19 अनुच्छेद की तह में यह रेडियो के द्वारा आज जो अनुच्छेद का उलंघन हो रहा है, इसको पुनः निर्मित करने का सरकार विचार करेगी और दूसरे यह कि एटार्नी जनरल की ओपी-नियन ले कर कि अनुच्छेद 19 के अन्दर ये शब्द डिफेमेटरी शब्द में आते हैं या नहीं, सरकार इसका कोई उत्तर देगी।तो हमारी इस बात का कोई उत्तर नहीं आया है, आप इसका जवाब दिलवाइये।

श्री सत्यनारायण सिंह: यह कोई सवाल नहीं है। कोड के बारे में हमने कहा कि सब स्टेट गवर्नमेंट्स से पूछा गया, सबकी एक राय है, इसलिये इसके बारे में कुछ नहीं कह सकता।

SHRI S. D. MISRA: There is a difference between our interpretation and Government's interpretation.

श्री सत्यनारायण सिंह: ...अब एटानी जनरल से क्या पूछा जाय, यह तो कामनसेंस की बात है।

श्री राजनारायण : श्रीमन्, श्रीमन् ।

श्री उपसभापति : आपके सवाल का जवाब आ गया। गवर्नमेंट ने कहा कि कोड बदलने की आध्ययकता नहीं, सरकार ने जवाब में बताया कि वह अभी बदलना नहीं चाहते और उसके बाद एटानी जनरल का जो आपने कहा उसके लिये सरकार ने कहा कि जब पक्का है, तो एटार्नी जनरल को रेफर करने की अरूरत नहीं है। आपके सवाल का जवाब आ गया।

SHRI S. D. MISRA: We want your protection here, when there are the objections raised to the stand taken by the Government and the authorities of the AIR here on four or five words. Let us

take that we are wrong. Now, when Members of Parliament from this side say that a word is the right word, and the Government say that it is a wrong word there should be some authority, there should be the Attorney-General who should give his opinion whether a disputed word is a right word or a wrong

MR. DEPUTY CHAIRMAN: You have got one opinion and the hon. Minister has got another opinion.

SHRI S. D. MISRA: Why are they shirking to refer it to the Attorney-General?

SHRI SATYA NARAYAN SINHA: I have said that this matter was taken up with the State Governments. The question arose that if there was a difference of opinion about the interpretation, then what happened. And the State Governments have agreed that, if there is a diff-ference of opinion in interpretation, then the decision of the Minister for Information and Broadcasting of the Central Government will be final.

MR. DEPUTY CHAIRMAN: This is the position that if there is a difference of opinion then his decision will be final.

श्री राजनारायण : श्रीमन्, हम कांस्टीट्य-शन की बात कर रहे हैं। स्टेट मिनिस्टर्स उसको नहीं समझते ।

श्री उपतमापति : आप वैठिये । श्री पीता-म्बर दास ।

श्री पीतान्वर दास : श्रीमन्, मैं तो जो सवाल पुछन। चाहता था, उसको राजभारायण जी ने पूछा। लेकिन इतना झगडने के बाद भी उसका जवाब वह प्राप्त नहीं कर सके, मैं अपने तरीके से उस प्रश्न को पूछना चाहता हूं। आपने जो शुरूआत की वह पांच या सात शब्दों से की और वह सरवाइल हुआ, इनकाम्पीटेंट हुआ. स्लोदे-नली हुआ, इंट्रीग हुआ, आपने प्रारम्भ तो शब्दों से किया और उसके थोड़ी देर बाद आपने यह भी बताया था कि तीन चार लाइनें थीं, जिनके बारे में आब्जेक्शन था। तो ये जो शब्द हैं, ये चार,पांच लाइन में कबर हो जाता है, लेकिन यह फर्स्ट पैरा जो है इट कंसिस्टस आफ सिक्स-टीन लाइंस, तो मैं यह डेफिनिटली पूछना चाहता

हं कि ये जो तीन चार लाइनें थीं जिनमें ये शब्द आये हैं इन्हीं पर आब्जेक्झन किया गया था या इन 16 की 16 लाइनों पर आवजेन्दान I want to get a cate-किया गया था। gorical reply.

श्री सत्यनारायण सिंह : इनसे जो कहा गया था, मैं तो वहां मौजूद नहीं था, वह यह था कि जहां तक ये शब्द आये हैं---तीन चार लाइन में आये हैं या कितने में आये हैं इसकी गिनती तो मैंने नहीं की है--इनको हटा दिया जाय तो रहने दिया जायगा।

SHRIMATI YASHODA REDDY: He is beating about the bush.

MR. DEPUTY CHAIRMAN: Mr. Thillai Villalan. Last question.

DR. BHAI MAHAVIR: What abou¹ me, Sir ? I have been rising from the very beginning to have the chance to put questions.

MR. DEPUTY CHAIRMAN: It is forty-five minutes past 12 of the clock now and still . . .

DR. BHAI MAHAVIK: Sir, I got my name entered when the Chairman was in the Chair. I am not going to repeat any question.

MR. DEPUTY CHAIRMAN: Let it be a brief one also. Now Mr. Thillai Villalan.

SHRI THILLAI VILLALAN: Sir, after hearing the discussion I come to know that the problem invloved in this question reduces itself only to this whether certain words are defamatory or not. I want to generalise the problem leaving apart the personalities involved in the question the Law Minister or the Prime Minister or the Leader of the Opposition. Now, a person is invited by the AIR to make a speech. Here he has given a written speech and in that speech certain words are considered as defamatory. My point is this, Sir. Who is the authority to give a final opinion or decision on whether a particular portion is defamatory? Then my next question is this. If the AIR authorities are the final authority according to the Code, is there any provision for appeal? According to the Code this is the first forum.

MR. DEPUTY CHAIRMAN: Will you please ask your question?

Question and Answer

SHRI THILLAI VILLALAN: I have asked the question. If a particular person wants to say that it is not defamatory to make this speech, is there any provision for appeal because this is disallowed by the AIR authorities? If there is no provision in the Code for appeal, is it not against the spirit of the Constitution, which guarantees freedom of speech? So my question is this whether this Government is prepared to place the Code, which is violative of Article 18 of the Constitution, before Parliament for review?

SHRI SATYA NARAYAN SINHA: I have already said more than once that this Code was circulated to all the State Governments and they all agreed to it. They have agreed also to this that, in the event of a difference of opinion about the interpretation of the Code—whether it is applicable or not-then the matter must be left to the Minister for Information and Broadcasting and his decision will be final. This is the position today.

डा० भाई महाबीर : श्रीमन्, मैं दो तीन सर्वान बहुत संक्षेप में पूछना चाहता हं । सवाल संक्षिप्त ही हैं, अगर मैं रिपीट करूंगा तो आप मुझे रोक सकेंगे।

पहला सवाल यह है कि इस कोड में जितनी बातें कही गई हैं उसमें क्या कोई ऐसा कोड है या नहीं कि एक दृष्टिकोण के लोग ही सारे न बुलाये जायेंगे और दूसरा मत रखने वालों को भी बुलाया जायेगा। तो मैं जानना चाहना कि बैंकों के राष्ट्रीयकरण के प्रश्न पर उसके विरोध में किसी को बुलाया गया। अगर बलाया गया तो किसे ।

दूसरे मैं यह जानना चाहता हूं कि यह जो कोड है वह न्यूज बाडकास्ट को भी कवर करता है। अगर करता है तो इस कोड में क्या ऐसी कोई वर्त नहीं है कि न्यूज ब्राडकास्टस फैक्चु-अली करेक्ट होना चाहिये, जैसे कि अगर प्रधान मंत्री या कोई सरकार का मंत्री कहीं जाय और वहां सी लोग आयें और न्यूज ब्राइकास्ट में यह आये कि दस हजार लोगों की सभा हुई या उनके विरोध में पांच सौ लोग प्रदर्शन करें तो कहा जाय कि पांच सात लोगों ने काले झन्डे दिखाये, तो इसमें कोड इनप्रिज होता है या नहीं। यह दूसरा प्रश्न है।

Short Notue

तीसरा सवाल यह है कि आपने कहा कि स्टेटस ने और जाल इंडिया रेडियो ने यह मान लिया है कि मिनिस्टर आफ इफार्मेशन एंड बाइकास्टिंग को जज बनाया जायगा लेकिन मेरा पूछना यह है कि अगर कहीं विवाद होगा, जहां पर कि मिनिस्टर के इंटरप्रिटेशन को ही चैलेंज किया जाय, जहां वह एक पार्टी है वहां वही कैसे जज बन सकेगा इस कोड के इंटरप्रिटे-शन के बारे में। तो क्या सरकार कोड के इंटर-प्रिटेशन के लिये कोई निष्पक्ष ऐसा निर्णायक रखनं का इराटा रखती है जिस पर कि सब लोगफेथ कर सकें।

एक सवाल यह है कि थी मिश्र ने जब कोड मांगा तो उस वक्त उनको दिखाया गया या नहीं। यदि नहीं दिखाया गया तो क्यों । और आखीरी बात यह कि, श्रीमन्, इस कोड में लिखा है: Aspersions against the integrity of President, Governors and judiciary यह नहीं होंगे । इसमें एसपर्शन्स अगेन्स्ट दि इंटे-गरिटी आफ मिनिस्टर्स नहीं है, पालिटीशियंस नहीं है यानी, किसी मिनिस्टर को अगर बेईमान कहा जाय, तो यह कोड इन्फ्रिन्ज नहीं होता।

श्रीमती यशोदा रेड्डी : ठीक है ।

डा० भाई महाबीर : मैं यह पूछना चाहता हं कि आप इसको लाग करते हुए मेरी बात को मानेंगे कि नहीं कि "एसपर्शन आन् इन्टी-ग्रिटो " का मतलब है किसी की ईमानदारी पर संदेह करना, आक्षेप करना । अगर किसी मंत्री के बारे में बेईमान कहा जाये, तो क्या वह बाडकास्ट अलाऊ होगा क्योंकि इसमें समझ में नहीं आता है।

श्री उपसभापति : ठीक है । आपका क्वेश्चन हो गया।

डा० भाई महावीर : आखिर में यहां किखा है " एटेक आनु ए पोलिटिकल पार्टी बाई नेम " ।

क्या मंत्री महोदय यह बतायेंगे कि किस पार्टी के ऊपर नाम लेकर आक्षेप नहीं किये गये। में जिस पार्टी से संबंध रखता हूं, हमारे विरुद्ध सब प्रकार का अप्रचार होता है और एक बार हम मंत्री के दरवार में यह आवाज लगा कर गये थे कि रेडियों को एक पार्टी का ही मुखपत्र नहीं बनाया जाये । क्या हमारे इस आरोप को दूर किया गया।

Question and Answer

श्री सत्यनारायण सिंह: कई सवालों को माननीय सदस्य ने पूछा जिनका इस क्वेश्चन से खास ताल्ल्क नहीं रहता । उसकी अहमियत अलग है। जहां तक उन्होंने कहा सब पार्टियां नहीं बलाई गईं, मैंने अभी बताया, उस दिन सभी पार्टियां . . .

डा० भाई महाबीर : नहीं नहीं । मैं उस दिन की नहीं, बैंकों का राष्ट्रीयकरण जब हुआ, उसी दिन की बात कह रहा हूं।

श्री उपसभापति : मिनिस्टर साहब उसी के बारे में जबाब दे रहे हैं।

डा० भाई महाबीर : वह कह रहे हैं जब वह रह हुआ। मैं कह रहा हं जब सरकार ने पहली बार बैंकों के राष्ट्रीयकरण का अध्यादेश जारी किया थां. . .

श्री सत्यनारायण सिंह : सभी के ब्राइकास्ट हए थे, उसके पक्ष में, विरोध . . .

डा० भाई महाबीर : नहीं हुए थे । सवाल यह है कि . . .

श्री सत्यनारायण सिंह: . . . उस दिन सभी लोगों को बुलाया । सब अपोजिशन के लोग आए । सिर्फ पी० एस० पी० के लोग नहीं ब्लाय गये.

डा० भाई महावीर: मेरा सवाल कुछ और जवाब कुछ है। (Interruptions) उस दिन किसो को नहीं बुलाया गया, किसी और पार्टी के लोगों को नहीं बलाया गया था। वह कह रहे है सुप्रीम कोर्ट के फैसले के बाद जिन लोगों को बलाया गया, एक ही पार्टी को छोड़ कर बाकी को बुलाया गया . . . (Interruption) आप बेशक रिकार्ड देख लीजिए ।

श्री उपसभापति : डा॰ महात्रीर, वे कहे रहे हैं कि except P.S.P. all the other parties were invited.

डा० भाई महावीर : श्रीमन् वह कह रहे हैं जो वैंकिंग के विरोध में थे वह बुलाय गये थे। जो वैंकिंग के विरोध में थे वे नहीं बुलाये गये थे।

I am afraid I have not beer able to explain; My point is whether (he code lays down any guidelines about the people are to be selected and if so when the banks were nationalised whether any people who represented the view against it were called for giving any broadcast. That is my specific question. If he does not have the information now, I can have it later.

श्री सत्यनारायण सिंह : कोड में यह नहीं है कि किसको बुलाएं। कोड का काम है जिस दिन जो लोग बुलाये जाते हैं उनकी स्पीच को किस तरह से कम्पेक्ट किये जाये। इसीलिये भैंने कहा ऐसा अहमियत का मामला जब आयेगा, जैसे उस दिन लोग बुलाय गये हैं, सभी पार्टी के लोग बुलाय जायेंगे और बुलाये जाते हैं।

SHRI S. D. MISRA: The Minister has forgotten the question. Let it be jotted down and then let it be replied.

DR. BHAI MAHAVIR: Sir, I raised four or live specific questions, but they have not been answered. I asked if news broadcasts are covered, if factual written statements can be broadcast, whether the code objects *to* that and I also asked whether a person who is a party can sit in judgment, if for instance the Information and Broadcasting Minister sits in judgment when a dispute involves him how is that judgment going to get proper respect and lastly . . .

MR. DEPUTY CHAIRMAN: You have made your points.

DR. BHAI MAHAVIR: But I am not getting any answer. The point is, he should touch upon them in his reply.

SHRI S. D. MISRA: These are meters which require just factual answers. One is whether Mr. S. N Mishra demanded the code and was not given; let him note down the question and then give the reply.

DR. BHAI MAHAVIR: If he cannot answer now, let him say that he will give the answer later.

(Interruptions)

MR. DEPUTY CHAIRMAN: Calling attention, Mr. Mohta.

WRITTEN ANSWERS TO QUESTIONS

FOODGRAINS TO U. P. AND BIHAR

.SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRI-CULTURE be pleased to state:

- (a) wether it is a fact that prices of wheat have gone fairly high in Bihar and U.P. recently;
- (b) if so, whether the Central Government has released large quantities of wheat to these States to lower down the prices;
- (c) the total quantities released to each State and what was their demand; and
- (d) to what extent prices have gone down in those States?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Yes, Sir.

- (b) Yes, Sir.
- (c. A statement is placed on the Table of the House.
- (d) The extent of fall in prices in important centres in U. P. is Rs. o. 74 to Rs. 3 per quintal. In the case of Bihar there has not been any appreciable fall in prices but the upward trend in prices has been averted.